

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1789
ANSWERED ON FRIDAY, NOVEMBER 25, 2016/
AGRAHAYANA 4, 1938 (SAKA)**

**STRENGTHENING OF ARBITRATION
QUESTION**

1789. SHRI KODIKUNNIL SURESH:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कार्पोरेट कार्य मंत्री

- (a) whether the Government plans to create an ecosystem of legal frameworks aiming towards creating and strengthening Arbitration and Enforcement in the country for rendering ease of arbitration for investors and businesses and if so, the details thereof;
- (b) whether the Government approached all stakeholders and sought their viewpoints, including small investors for assessing their suggestion; and
- (c) if so, the details thereof along with the suggestion received and the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE

(SHRI ARJUN RAM MEGHWAL)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री अर्जुन राम मेघवाल)

कार्पोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c):- The Law Commission of India in its 246th Report and a supplementary report thereto had recommended certain amendments in the Arbitration and Conciliation Act, 1996. After taking into consideration of the Law Commission's Report and other suggestions received, the Government has amended the Arbitration and Conciliation Act, 1996.
